

WP(PIL) No.13 of 2026IN RE - DILAPIDATED CONDITION OF INFRASTRUCTURE OF
THE SIKKIM GOVERNMENT LAW COLLEGE, BURTUK, GANGTOK

For Petitioner(s) :

For Respondent(s) : Mr. Zangpo Sherpa, Additional Advocate
General with Mr. Thinlay Dorjee Bhutia, Mr. S.
K. Chettri, Government Advocates and Mr.
Sujan Sunwar, Assistant Government
Advocate.**Date : 22/09/2026****CORAM****HON'BLE MR. JUSTICE A. MUHAMED MUSTAQUE, CHIEF JUSTICE**
HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE**ORDER: (per the Hon'ble Chief Justice)**

This Suo Motu Public Interest Litigation (PIL) was initiated by this Court based on the representation dated September 11, 2026, submitted to the Hon'ble Chief Justice by the former students and Members of the Representative Council of the Sikkim Government Law College, Burtuk, Gangtok (Law College).

Read our Order dated September 17, 2026.

Today, when this matter came before us, we have had the advantage of hearing three young students of the Law College, namely, Mr. Tilak Sharma, 5th Year Law Student, Miss Bibachana Rai, 4th Year Law Student and Mr. Shrijan Pradhan, 4th Year Law Student, of the Sikkim Government Law College, who have taken up the cause and sought to demonstrate the pitiable infrastructure conditions of the Law College. They have also taken us through the photographs of the building to show the dilapidated conditions of the Law College.

We also heard the Learned Additional Advocate General.

After hearing both sides, the following issues need to be addressed:-

1. Structural stability of the building;
2. Lack of proper Library facilities, as per the requirements prescribed by the Bar Council of India;
3. Lack of Moot Court Halls;
4. Proper Conference Hall/Auditorium for Seminars; and
5. No Hostel facilities for the students.
6. Lack of sufficient washrooms and toilets;
7. Lack of sports facilities;

Having considered these issues, this Court is of the view that there is a need to appoint a Fact-Finding Committee for an inquiry by the Members of the Bar Associations of Sikkim and for submission of a report before this Court. Following are the members of the Fact-Finding Committee:-

1. Mr. Karma Thinlay Namgyal, Senior Advocate as Convenor.
2. Mr. Tashi Raptan Barfungpa, Senior Advocate as Member.
3. Mrs. Sangita Pradhan, Deputy Solicitor General of India as Member.
4. Mrs. Zola Megi, Advocate as Member.
5. Mr. Kazi Sangay Thupden, Advocate as Member.

Apart from the above, we need to obtain a report from the Structural Engineer of the Buildings & Housing Department, Government of Sikkim, as to the stability of the Law College building. They shall inspect the Law College building immediately and submit a report before this Court on the next posting.

The Fact-Finding Committee shall report before this Court as to the lack of facilities as pointed out above.

We adjourn this matter to obtain the facts mentioned above by next posting.

In the meanwhile, we record the statement of the Learned Additional Advocate General that arrangements have been made to conduct offline and online classes.

We also want the State Government to file a statement before this Court as to the measures they propose to take and the timeline within which these measures would be undertaken.

Registry to take necessary steps.

Stand over to September 29, 2026.

(Bhaskar Raj Pradhan)
Judge

(A. Muhamed Mustaque)
Chief Justice